

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 292/MP/2015

Subject : Petition under Section 79 (1) (f) of the Electricity Act, 2003 seeking recovery of excess amount vis-à-vis interest on working capital after taking consideration lack of stock of coal maintained by NTPC for Farakka Super Thermal Power Station.

Date of hearing : 6.10.2016

Coram : Shri Gireesh B. Pradhan, Chairperson
Shri A.K. Singhal, Member
Shri A.S. Bakshi, Member
Dr. M.K. Iyer, Member

Petitioner : West Bengal State Electricity Distribution Company Limited

Respondent : NTPC Limited

Parties present : Shri Avijeet Lala, WBSEDCL
Ms. Molshree Bhatnagar, WBSEDCL
Shri Ajay Dua, NTPC

Record of Proceedings

Learned counsel for the petitioner submitted that as per the direction of the Commission dated 5.5.2016, a meeting was convened on 4.6.2016 to resolve the issue regarding recovery of excess amount vis-a-vis interest on working capital after taking into consideration the absence of adequate stock of coal maintained by NTPC for Farakka Super Thermal Power Station (generating station). However, no consensus was arrived in the said meeting.

2. Learned counsel for the petitioner submitted that in the said meeting, the respondent has not provided the requisite information with regard to the coal stock. Learned counsel for the petitioner further submitted that the minute of the meeting dated 4.6.2016 has been placed on record.

3. The representative of the respondent submitted that in the meeting, no discussion was held with regard to sharing of data of coal stock. The representative of the respondent further submitted that the issue regarding coal stock has already been dealt with by the Commission in the SOR of 2014 Tariff Regulations.

4. Since the petitioner and the respondent could not arrive at a mutually agreed solution, the Commission decided to admit the petition and hear petition on merit.

5. The Commission directed the petitioner to implead other beneficiaries of the generating station as parties to the petition and file revised memo of parties by 28.10.2016.

6. The Commission directed the petitioner to serve copy of the petition on the respondents by 14.10.2016. The respondents were directed to file their replies by 4.11.2016 with an advanced copy to the petitioner who may file its rejoinder, if any, on or before 22.11.2016. The Commission directed the respondents and the petitioner that due date of filing the replies and rejoinders should be strictly complied with. No extension shall be granted on that account.

7. The petition shall be listed for hearing on 8.12.2016.

By order of the Commission

**SD/-
(T. Rout)
Chief (Law)**